

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 40
(To be answered on the 2nd February 2017)**

AMENDMENT IN 5/20 RULE

40. SHRI S.P. MUDDAHANUME GOWDA

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

(a) whether as per the existing aviation policy, it is mandatory for the airlines operating in the country to follow 5/20 rule, where an Indian carrier must be five years old and have at least 20 planes in its fleet to fly abroad;

(b) if so, the details thereof;

(c) whether in the new proposed aviation policy, the Union Government is likely to favour removal of 5/20 rule to allow some private airlines to fly on foreign routes; and

(d) if so, the details thereof and the reasons leading for change in the existing policy?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) & (b): No madam.

(c) & (d) The 5/20 rule has been revised in the new Civil Aviation Policy, 2016 and as per new policy any Indian air transport undertaking shall be eligible to apply for operation of international scheduled air transport services, if it - (i) has a valid Air Operator's Certificate for operation of scheduled air transport services and (ii) deploys 20 aircraft or 20% of total capacity (in term of average number of seats on all departures put together), whichever is higher, for domestic operations.
